

(b) if so, what are the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI SHAH NAWAZ KHAN):
(a) No.

(b) Does not arise.

FINAL REPORT OF ADMINISTRATIVE REFORMS COMMISSION

666. SHRI M. S. OBEROI: Will the Minister of HOME AFFAIRS be pleased to state the time by when the Administrative Reforms Commission is expected to submit its final report to Government?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): The Commission expects to complete its work in the latter part of 1967.

BONUS DISPUTES IN INDIA

667. SHRI NIREN GHOSH: Will the Minister of LABOUR, EMPLOYMENT AND REHABILITATION be pleased to state:

(a) the number of unresolved bonus disputes in the country during this year; and

(b) the reason as to why the disputes were not resolved?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI SHAH NAWAZ KHAN): (a) and (b) Information has been called for from the State Governments. It will be placed on the Table of the House when received.

668. [Transferred to the 6th December, 1966.]

OFFICERS AFFECTED BY PUNJAB REORGANISATION

669. SHRI SURJIT SINGH ATWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it has come to the notice of the Union Government that a number of officers affected by the re-organisation of Punjab are dissatisfied with their allocations;

(b) if so, whether there is any proposal to appoint a machinery to redress their grievances; and

(c) in how many cases the Union Government have changed or withheld the decision of the Shanker Committee in the matter of allocations?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI V. C. SHUKLA): (a) Some representations seeking change in the provisional allocations have been received.

Advance copies of some representations from officers belonging to the All India Services have also been received.

(b) The representations are to be examined by the concerned State Government in consultation with the Government of the area to which allocation is sought and recommendations are to be made to the Government of India for final decisions.

The representations from officers belonging to the All India Services will, when forwarded by the State Governments concerned, be considered on the merits of each individual case.

(c) The recommendations of the Committee have been accepted. In two cases changes were made on the advice of the Committee.